

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 96 of 2020**

**IN THE MATTER OF:**

**DSTR Infrastructures & Projects LLP**

**...Appellant**

**Vs.**

**Eco Drilling Fluids Pvt. Ltd. & Anr.**

**...Respondents**

**Present: For Appellant: - Ms. Mamta, Mr. Mukesh Rana and Ms. Tanusha Pali, Advocates.**

**O R D E R**

**21.01.2020—** The office has pointed out that wrongly the case number has been recorded as “Company Appeal (AT) (Insolvency) No. 72 of 2020”, it should be recorded as “Company Appeal (AT) (Insolvency) No. 96 of 2020”.

Necessary correction be also made in the paper book and order dated 17<sup>th</sup> January, 2020 passed by this Appellate Tribunal, including the present order.

Let certified copy of the order dated 17<sup>th</sup> January, 2020 with correct Case Number be forwarded to the counsel for the parties.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice Bansi Lal Bhat)  
Member(Judicial)

(Justice Anant Bijay Singh)  
Member(Judicial)

Ar/RR